

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:4420
ANSWERED ON:07.09.2012
KOTESHWAR DAM
J Helen Davidson;Jaiswal Dr. Sanjay

Will the Minister of POWER be pleased to state:

- (a) whether there has been a gross violation of the guidelines issued by the Central Vigilance Commission regarding the construction of Koteswar dam during the last three years;
- (b) if so, the details thereof and the reasons therefor along with the persons involved therein; and
- (c) the action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) to (c) :

(i) Various complaints have been received in the Ministry alleging irregularities regarding the construction of Koteswar Hydro Electric Project. The complaints were examined in the Ministry and reports/clarifications were sent to Central Vigilance Commission (CVC). On the complaint regarding special arrangement model used in the project, CVC tendered interim advice for issuing guidelines to avoid replication of such model. On the issue of flooding of power house, CVC has tendered its advice for issuance of a word of caution to the field/site officials for negligence to prevent flooding and the advice of CVC has been conveyed to CVO, THDCIL for compliance. On the complaint regarding legitimacy of booking administrative expenditure against risk and cost model and culpability of officers, the Commission has observed that there is no role of Board level officers including CMD. In this regard the Commission has further advised the Ministry to examine the role of other officers after audit report. On the complaint regarding not taking action against main contractor for irregular subletting of contract, the CVC has tendered its final advice for no action in the matter.

(ii) Apart from the above, some complaints relating to implementation of Koteswar projects are under examination in the Ministry and CVC, in which no finality has yet been reached.